

TRIPURA



GAZETTE

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PART— IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly ; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

AGARTALA, TRIPURA, PIN - 799 010

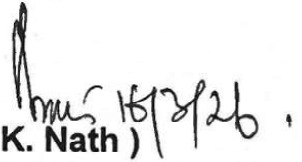
[Email ID :- vidhansabha_tripura@rediffmail.com]

No.F. 7(13-27)-LA/2026/848

Dated, Agartala, the 16th March, 2026.

NOTIFICATION

“As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, ‘The Tripura Guaranteed Services to Citizens (First Amendment) Bill, 2026 (The Tripura Bill No. 8 of 2026)’ as introduced in the Assembly on the 16th March, 2026 to be published in the Tripura Gazette.”


(A. K. Nath)

Secretary

Tripura Legislative Assembly

THE TRIPURA BILL NO 8 OF 2026

**THE TRIPURA GUARANTEED
SERVICES TO CITIZENS (FIRST AMENDMENT) BILL, 2026**

A

BILL

to further amend the Tripura Guaranteed Services To Citizens (First Amendment) Bill, 2026

BE it enacted by the Tripura Legislative Assembly in the Seventy Seventh year of the Republic of India as follows:

1. Shot title and commencement:

- (i) This may be called the Tripura Guaranteed Services To Citizens (First Amendment) Bill, 2026.
- (ii) It shall come into force on and from the date of its publication in the Tripura Gazette.

2. Amendment of section 5

For sub-section 2 of section 5, the following sub-section shall be substituted:-

“2. On receipt of an application under sub-section (1) the designated officer shall, within the stipulated time, either cause to provide the service or reject the application and in case of rejection of application, shall record the reasons for rejection in writing and intimate the applicant.”

3. Amendment of section 13

For section 13, the following section shall be substituted:-

“13 (1) In the event, an application preferred by an eligible person is either rejected or not acted upon by the designated officer within the stipulated time, it shall stand automatically transferred to the competent officer in appeal.

(2) The competent officer and the appellate authority shall while deciding an appeal under this section, have the same powers as are vested in a Civil Court while trying a suit under the Code of Civil Procedure, 1908 (Central Act 5 of 1908) in respect of the following matters, namely –

- (a) requiring the production and inspection of documents,
- (b) issuing summons for hearing to the designated officer and appellant, and
- (c) any other matter which may be prescribed.

STATEMENT OF OBJECTS AND REASONS

The Tripura Guaranteed of Services to Citizens (First Amendment) Bill, 2026 (the Tripura Bill No.8 of 2026) will allow individual guaranteed of services to citizens in the State.

2. At present, the mechanism for appeal under the Act, is citizen initiated, requiring the applicant to file an appeal in case of delay or denial of service.

Administrative experience has revealed that many eligible citizens do not file appeals due to lack of awareness, procedural burden or time constraints, resulting in underreporting of service delivery delays, limited supervisory oversight, and reduced effectiveness of the accountability framework envisaged under the Act.

3. Further, the Act do not provide for automatic initiation of appeal proceedings on expiry of stipulated time. As a result, delays often remain unaddressed unless the citizen proactively approaches the appellate authority. To address this gap, it is considered necessary to amend the Act to introduce an Automatic Appeal and Escalation System,

4. The Tripura Guaranteed of Services to Citizens (First Amendment) Bill, 2026 (the Tripura Bill No. 8 of 2026) will ensure delivery of notified public services to citizens within stipulated time limits and to provide remedies in cases of delay or default. The amendments are required to reduce manual intervention in appeal initiation, strengthen supervisory control and improve compliance with service delivery timelines.

5. The bill seeks to achieve the above objectives.

Minister-in Charge,
Revenue Department,
Government of Tripura

TECHNICAL REPORT

The subject matter of the Tripura Guaranteed of Services to Citizens (First Amendment) Bill, 2026 is relatable to Entry 41 of the State List (List- II) of the 7th Schedule of the Constitution of India, and therefore the State legislature is competent to make a law on the subject.

2. None of the provisions of this Bill is repugnant to any provision of existing central Act on the same subject or the Constitution of India.
3. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introducing or moving of the Bill in the State Legislature.
4. It is not a Money Bill within the meaning of Article 199 of the constitution of India, nor is it not a Financial Bill, as it will not involve any additional expenditure from the Consolidated Fund of the State, if enacted and brought into operation. Therefore, prior recommendation of the Governor under clause (1) or (3) of Article 207 of the Constitution of India, is not required for introduction, moving or consideration of the Bill in the House of the State Legislature.

Secretary,
Law Department,
Government of Tripura

FINANCIAL MEMORENDUM

The Bill, if enacted and brought into force, will not incur additional financial implication on the State's consolidated fund.

Secretary,
Revenue Department,
Government of Tripura